

(f) the time by which the orders are likely to be notified ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (f). The Steering Committee of the National Bank for Agriculture and Rural Development had recommended for the establishment of four additional Regional Rural Banks in

Andhra Pradesh covering five districts namely, Rangareddy, Nizamabad, Krishna, East Godavari and West Godavari.

Government have issued notifications in regard to the establishment of two Regional Rural Banks, sponsored by the State Bank of Hyderabad. The details of these two RRBs are indicated below :

Name of the Regional Rural Banks	Date of Establishment	Head Quarters	Area of Operation
Golconda Grameena Bank	15.2.85	Hyderabad	Rangareddy District
Srirama Grameena Bank	21.2.85	Nizamabad	Nizamabad District

As regards the remaining two Regional Rural Bans (RRBs), one covering the district of Krishna and the other covering East and West Godavari districts, the Government of India have not taken any final decision in the matter. Government of Andhra Pradesh have issued the necessary sanction for investment of its share in the issued share capital of all the four Regional Rural Banks.

Enhanced Compensation for Lands Acquired for Visakhapatnam Steel Project

*418. SHRI V. SOBHANADREESWARA RAO : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether lands were acquired for Vishakhapatnam Steel Project at the pegged down rates as on 1st April, 1966 and whether Courts have ordered for payment of enhanced compensation in several cases:

(b) whether Government have examined in the light of the decrees passed by Civil Courts, the issue relating to payment of enhanced compensation to the awardees who could not approach courts due to ignorance and poverty; and

(c) if so, the details thereof and the action taken thereon ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : (a) Lands for Visakhapatnam Steel Project have been acquired by the Government of Andhra

Pradesh under the provisions of Land Acquisition Act 1894 as amended by Visakhapatnam Steel Project (Acquisition of Lands) Act 1972. According to this Act, compensation shall be awarded by the Collector on the basis of the market value of the land on 1.4.1966 and the value of any improvements effected after that date and before the publication of the notification under Section 4(1) or market value of the land on the date of the publication of the said notification, whichever is less. It is true that the Courts have ordered payment of enhanced compensation on references sought by the land owners.

(b) and (c). The Government of Andhra Pradesh, on finding that no uniform procedure was adopted by the Courts in granting higher compensation which ordered at different rates in different cases, have gone in appeal to the High Court against the orders of the lower Courts. While in a few cases, the High Court has confirmed the orders of the lower Courts, the majority of cases are still pending in the High Court. The Government of Andhra Pradesh has also gone in appeal to the Supreme Court against the judgement of the High Court.

The Government of Andhra Pradesh had proposed in September 1983 for ex-gratia payment, outside the provision of the Land Acquisition Act, for the awardees who had not approached the Courts seeking higher and compensation. The matter was examined by the Visakhapatnam Steel Project Authori-

ties who informed the State Government that since the appeals filed against Lower Courts' Orders were still pending in the High Court, it would not be desirable to take a decision on this matter till the appeals are disposed off.

Modernisation of Rourkela Steel Plant

***419. SHRIMATI JAYANTI PATNAIK:**
Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether a programme for modernisation of Rourkela Steel Plant in Orissa has been drawn up;

(b) if so, the details and the estimated cost thereof; and

(c) the time schedule for affecting this modernisation ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :
(a) to (c). The scheme for renovation and technological upgradation of Rourkela Steel Plant has been prepared and is under consideration of Government.

The scheme envisages that the rated capacity of the plant would be restored by adoption of appropriate and cost effective technologies.

The cost and time frame of completion will be known after an investment decision is taken.

Proposal to set up or Renovate Steel Plant in West Bengal

***420. SHRI SATYAGOPAL MISRA :**
Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether there is any proposal under the consideration of Government either to set up or to renovate any steel plant in West Bengal; and

(b) if so, the details thereof ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : (a)

and (b). There is no proposal to set up any new steel plant in West Bengal. However, schemes for renovation and technological upgradation of the steel plants at Durgapur and Burnpur have been prepared and are under various stages of consideration.

The schemes envisage that the rated capacities of the plants would be restored by adoption of appropriate and cost effective technologies. The cost and time frame of completion will be known after investment decisions are taken.

Foreign Exchange Earnings from Export-Oriented Units

***421. SHRI VIJAY KUMAR YADAV :**
Will the Minister of COMMERCE AND SUPPLY be pleased to lay a statement showing :

(a) the number of export-oriented units set up in the country during the years 1982, 1983 and 1984;

(b) the foreign exchange spent on import of technology, plant equipment, component and raw material requirements; and

(c) the foreign exchange earnings from export by each of these units year-wise since 1982 till 1984 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) 27 (Twenty seven) 100% export-oriented units approved during 1981, 19 (nineteen) approved during 1982 and 11 (eleven) approved during 1983 have commenced production and exports;

(b) Total imports by these 57 units by way of plant, equipment, components and raw material requirements until December, 1984, aggregated to an amount of Rs. 231.94 crores. Details regarding foreign exchange spent on the import of technology are not available separately.

(c) The requisite details are in the attached statement.